

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION NO. 847
TO BE ANSWERED ON 21.11.2016**

Unrecognized Educational Institutions

847. **SHRI N.K. PREMACHANDRAN:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that a huge number of unrecognized educational institutions are working in the country;
- (b) if so, the details of the action taken by the Government for registration of educational institutions and to ensure quality of education in them;
- (c) whether it has also come to the notice of the Government that the fees levied by these unrecognized/unregistered institutions are exorbitant;
- (d) if so, the action taken by the Government to regulate and control the educational institutions running without recognition/registration of the Government;
- (e) whether the Government proposes for legislation for registration and monitoring of private educational institutions; and
- (f) if so, the action taken thereon?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(DR. MAHENDRA NATH PANDEY)

(a): Instances of unapproved institutions running technical courses has come to the notice of the Government. The details thereof are available on AICTE website <http://www.aicte-india.org/misunapprovedinstitutions.php> . In addition to it, University Grants Commission (UGC) is also maintaining a list of 23 fake universities running across the country. The details thereof are available at UGC website <http://www.ugc.ac.in/page/fake-universities.aspx>.

(b): The private technical institutions are subject to approval from All India Council for Technical Education (AICTE) for running the technical courses as per the norms and standards prescribed in AICTE Approval Handbook.

(c): The All India Council for Technical Education (AICTE) had constituted a Committee under the Chairmanship of Justice Srikrishna (former judge of Hon'ble Supreme Court) to recommend the fee to be charged by the private technical educational institutes in the country. The Committee recommended the upper limit for tuition fee and other development fee to be charged by the institutions. The Government has also directed all the state governments to ensure compliance with the recommendations of the Fee Committee.

(d): University Grants Commission (UGC) and All India Council for Technical Education (AICTE) have issued Public Notices bringing in public domain the status of concerned institutions and cautioning the students not to get enrolled in such institutions.

(e) & (f): The Government has enacted the All India Council for Technical Education (AICTE) Act, 1987 empowering AICTE to provide affiliation to technical institutions for regulating the growth of technical institutions.
